

**प्रेषक / From:-**

विधु भूषण पाठक  
महानिबंधक,

उच्च न्यायालय, पटना

**Bidhu Bhushan Pathak**

**Registrar General,**

**High Court of Judicature at Patna.**

Fax No. 0612-2504088

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**Dated, Patna, the 21<sup>st</sup> Sep, 2019**

**To**

**All the District and Sessions Judges,  
Bihar.**

**Sub : Regarding the functioning of the Juvenile Justice Boards of  
Bihar.**

**Sir,**

I am directed to say that the Court have been pleased to resolve that in all the District and Sessions Divisions of Bihar, where the number of cases before the Juvenile Justice Board is more than 250, the Board shall function as per Section 16 of the Juvenile Justice (Care and Protection of Children) Act, 2015 read with Rule 6(7) of the Bihar Juvenile Justice (Care and Protection of Children) Rules, 2017 subject to the decrease in pendency to be reviewed by the Chief Judicial magistrate of the concerned district once in every three months as provided for under the aforesaid provisions.

The aforesaid instructions should be strictly followed in future.

**Yours faithfully**

  
**Registrar General**

**Memo No.- 76663-76668 Dated, Patna 21 September, 2019**

Copy forwarded to the JR – cum – PPS to Hon'ble the Chief Justice, Patna High Court, Patna / the Additional Chief Secretary, Department of Social Welfare, Govt. of Bihar, Patna / the Secretary, Law Department, Govt. of Bihar, Patna / the Member Secretary, Bihar State Legal Services Authority, Budh Marg, Patna / S.O. I/c. AD (Appointment) Section, Patna High Court, Patna / S.O. I/c. AD (Statistical) Section, Patna High Court, Patna for information.

**Sd/- B.B. Pathak  
Registrar General**